

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00481/2018**

**Dated Wednesday the 11<sup>th</sup> day of April Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

P.Ramana Saraswathi, IAS,  
W/o D.Sethupathi,  
A-5, Praveen Vijaya Apartment,  
10, Church Main Road,  
Mogappair Eri Scheme,  
Chennai 600 037. .. Applicant

By Advocate **M/s.R.Ramesh**

**Vs.**

1. Union of India, rep by  
Secretary to Govt.,  
M/o Home Affairs,  
New Delhi 110 001.
2. Union of India, rep by the  
Secretary to Government,  
Department of Personnel & Training,  
M/o Personnel, Public Grievances & Pension,  
North Block, New Delhi 110 001.
3. The Union Public Service Commission, rep by the  
Secretary,  
Dholapur House,  
Shahjahan Road, New Delhi.
4. The Government of Tamil Nadu, rep by the  
Secretary to Government,  
Public Department, Fort St. George,  
Chennai 600 009.
5. The Chief Secretary,

Secretariat,  
Chennai 600 009.

6. P.Uma Maheswari,  
No.7, Plot 1&2,  
Dr.Ambedkar Street, Nesamani Nagar,  
Perumbakkam, Chennai 600 100.
7. P. Sri Venkatapriya,  
13/9 District Board Colony,  
Rececourse Road, Coimbatore.
8. Kalaiselvi Mohan,  
B 4/2, SAF Games Village,  
Koyambedu, Chennai 600 107. .. Respondents

By Advocote **Mr.M.T.Arunan**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To call for the records pertaining to notification No.14015/21/2017-AIS(1)-8, dated 10.8.2017 of the 2<sup>nd</sup> respondent and set aside the same insofar as it fails to include the name of the applicant at the appropriate place in the select list for the year 2014 consequently direct the respondents to include the name of the applicant at the appropriate place i.e at serial no.6 in the select list for the year 2014 for appointment to the IAS and appoint her to the said service on par from the date when her junior have been appointed with all consequential benefits including monetary benefits and pass such further or other orders which this Hon'ble Tribunal may deem fit and proper under the circumstances of the case and render justice.”

2. Learned counsel for the applicant submits that the applicant is working as Joint CEO, Tamil Nadu e-Governance Agency as a member of the Indian Administrative Service Tamil Nadu cadre. As per GO Ms.No.251 dated 28.5.2003, her name was placed at Sl.No.5 which continued to remain unaltered at the time of her promotion as District Revenue Officer. Subsequently, by Notification dated 10.8.2017 of the DoPT, her seniority had been altered and she was included in select list 2016 instead of select list 2014 even as her juniors were included in the select list 2014 and 2015. She made Annexure A5 representation dated 16.8.2017 to the respondents for including her name in the select list 2014 in consideration of her seniority. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is

directed to consider it in accordance with law and pass a reasoned and speaking order within a time limit prescribed by this Tribunal.

3. Mr.M.T.Arunan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A5 representation dated 16.8.2017 of the applicant in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)  
Member(A)  
11.04.2018

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